

FIR No. 159/20
PS RG

24.08.2020

File taken up as the same has been put up before the court by the Ahlmad with submissions that inadvertently the file could not be put up before the court concerned in compliance of the last order. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

Accused is stated to be on police bail but not appearing.

Be listed for consideration before the concerned court on

26.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 305/17
PS Khyala

24.08.2020

File taken up as the same has been put up before the court by the Ahlmad with submissions that inadvertently the file could not be put up before the court concerned in compliance of the last order. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed/ FP on 23.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 157/20
PS RG

24.08.2020

File taken up as the same has been put up before the court by the Ahlmad with submissions that inadvertently the file could not be put up before the court concerned in compliance of the last order. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

Accused is stated to be on police bail but not appearing.

Be listed for consideration before the concerned court on

26.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 156/20
PS RG

Hearing through VC

24.08.2020

File taken up as the same has been put up before the court by the Ahlmad with submissions that inadvertently the file could not be put up before the court concerned in compliance of the last order. Ahlmad is directed to be careful in future.

Present : Ld. APP for the state.

Accused is stated to be on police bail but not appearing.

Be listed for consideration before the concerned court on

26.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

Hearing through VC

24.08.2020

Present : Ld. APP for the state.
Accused with IO HC Tej Singh.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Heard. Perused. I take cognizance of the offence(s).

Accused stands summoned.

Accused has joined the proceedings through VC. He has been identified by the IO.

Copy of the charge-sheet has been supplied to the accused. It is submitted by accused that copy of charge-sheet supplied to him is complete and legible in all respect.

Accused has been informed that he is entitled to be represented by his counsel. He has also been apprised about his right to avail the service of Legal Aid counsel. However, accused submits that he is not willing to engage the counsel for himself and wants the matter to be proceeded further as per law.

Arguments heard on the point of notice.

Record Perused. Prima-facie there are enough materials available on record to frame notice for offence u/s 188 IPC against the accused.

Notice framed separately to which the accused pleaded not guilty and claimed trial.

Accused can put his signature on the notice framed today as and when the physical hearing in the matter is resumed.

Be put up for PE on 12.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 668/19
PS RG

Hearing through VC

24.08.2020

Present : Ld. APP for the state.
Accused with IO HC Tej Singh.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Heard. Perused. I take cognizance of the offence(s).

Accused stands summoned.

Accused has joined the proceedings through VC. He has been identified by the IO.

Copy of the charge-sheet has been supplied to the accused. It is submitted by accused that copy of charge-sheet supplied to him is complete and legible in all respect.

Accused has been informed that he is entitled to be represented by his counsel. He has also been apprised about his right to avail the service of Legal Aid counsel. However, accused submits that he is not willing to engage the counsel for himself and wants the matter to be proceeded further as per law.

Arguments heard on the point of notice.

Record Perused. Prima-facie there are enough materials available on record to frame notice for offence u/s 188 IPC against the accused.

Notice framed separately to which the accused pleaded not guilty and claimed trial.

Accused can put his signature on the notice framed today as and when the physical hearing in the matter is resumed.

Be put up for PE on 12.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 60/2020
PS RG

Hearing through VC

24.08.2020

Present : Ld. APP for the state.
Accused with IO HC Tej Singh.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Heard. Perused. I take cognizance of the offence(s).

Accused stands summoned.

Accused has joined the proceedings through VC. He has been identified by the IO.

Copy of the charge-sheet has been supplied to the accused. It is submitted by accused that copy of charge-sheet supplied to him is complete and legible in all respect.

Accused has been informed that he is entitled to be represented by his counsel. He has also been apprised about his right to avail the service of Legal Aid counsel. However, accused submits that he is not willing to engage the counsel for himself and wants the matter to be proceeded further as per law.

Arguments heard on the point of notice.

Record Perused. Prima-facie there are enough materials available on record to frame notice for offence u/s 188 IPC against the accused.

Notice framed separately to which the accused pleaded not guilty and claimed trial.

Accused can put his signature on the notice framed today as and when the physical hearing in the matter is resumed.

Be put up for PE on 12.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 013019/17
PS RG

Hearing through VC

24.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Reader that despite efforts neither the accused nor his counsel could be contacted. It is further informed by Reader that complainant also could not be reached out despite sincere efforts.

In view of the above submissions and in the interest of justice, no adverse order is passed today.

Matter stands adjourned for today.

Be put up for purpose fixed i.e. appearance of parties/arguments on the point of charge on 30.03.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 627/18
PS RG

Hearing through VC

24.08.2020

Present : Ld. APP for the state.

Accused Deepak with Ld. counsel Sh. Anand Shrivastava.

Complainant Avtar Singh with Ld. counsel Sh. Lakshay.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

At this stage, complainant submits that he is willing to compromise the matter without any compensation.

In view of the submissions the statement of complainant is recorded separately. Complainant has been identified by his counsel.

Let the copy of the statement recorded through VC be sent to the complainant/his counsel.

Complainant is directed to get the statement signed and submit its physical copy in the court with the Ahlmad/Reader well before first week of September or send the signed scanned copy of the statement on the court E-mail ID.

The matter shall be allowed to be compounded/disposed off only after receiving the signed statement of complainant qua the settlement.

Be put up for afore-mentioned purpose/further proceedings on 08.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 646/14
PS RG

Hearing through VC

24.08.2020

Present : Ld. APP for the state.

None for accused persons.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

It is informed by Reader that despite due intimation neither the accused persons nor their counsels appeared in the matter.

In the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for appearance of accused persons/further proceedings on 05.04.2021.

In the interest of justice, both the accused persons be summoned for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

FIR No. 0690/17
PS RG
St. Vs. Dheeraj Singh @ Manny & anr.

Hearing through VC

24.08.2020

Fresh application for release of documents of surety and replace with fresh documents received on the court E-mail ID.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for applicant.

Be put up on 25.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

**FIR No. 608/2013
PS RG
St. Vs. Jai @ Joo**

Hearing through VC

24.08.2020

Fresh application for cancellation of NBWs and recalling of proceedings u/s 82/83 CrP.C against the accused and also for grant of bail to the accused received on the court E-mail ID.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused/ applicant.

Be put up on 25.08.2020.

Ahlmad is directed to inform the counsel for accused through appropriate channel qua the NDOH through VC.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

**FIR No. 7531/20
PS RG
St. Vs. Unknown**

Hearing through VC

24.08.2020

Fresh application for calling the status report in the matter received on the court E-mail ID.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for applicant.

Be put up on 02.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

**FIR No. 003812/2020
PS RG
U/s 379/411 IPC
St. Vs. Akash @ Kattu**

Hearing through VC

24.08.2020

Fresh bail application for grant of bail u/s 437 Cr.P.C on behalf of the accused Akash @ Kattu received on the court E-mail ID.

Present : Ld. APP for the state.

Sh. Anuj Bhardwaj, Ld. counsel for accused.

IO HC Neeraj, Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Heard. File perused. Accused is stated to be in JC since 19.08.2020. Recovery has already been effected. On enquiry, IO submits that investigation qua the accused is completed and accused is no longer required for further investigation. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

**FIR No. 620/2020
PS RG
St. Vs. Bhim Soni**

Hearing through VC

24.08.2020

Fresh application for grant of bail u/s 437 Cr.P.C on behalf of the accused Bhim Soni received on the court E-mail ID.

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Ld. counsel Sh. Ayub Khan for accused.

Reply be called from IO concerned.

Be put up on 25.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

At this stage, it is brought to the notice of the court that the present matter pertains to the PS Punjabi Bagh.

In view of the above, let the present application be sent to the court concerned for further proceedings as per law for 25.08.2020

Ahlmad is directed to inform the counsel for accused qua the appearance before the court concerned.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

**FIR No. 664/17
PS RG**

Hearing through VC

24.08.2020

Present : Ld. APP for the state.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

LAC Sh. Sunny Garg for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 25.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020

**FIR No. 627/18
PS RG**

Hearing through VC

24.08.2020

Statement of complainant/ owner of the stolen property Sh. Avtar Singh s/o Sh. Shingara Singh, R/o 9/28, Subhash Nagar, New Delhi.

On S.A

I am the complainant in the present case. I have compromised the offence u/s 411/34 IPC with the accused without any compensation. I do not want to pursue further against the accused. My case may kindly be allowed to be compounded and disposed of as settled. I am making statement voluntarily and without any fear, force or misrepresentation.

RO & AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.08.2020